

Corporation Limited (IRCTCL), for the year 2023-2024.

- (vii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Braithwaite & Company Limited, for the year 2023-2024.
- (viii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Container Corporation of India Limited (CONCOR), for the year 2023-2024 and 2024-2025.
- (ix) Memorandum of Understanding between the Government of India (Ministry of Railways) and the RITES Limited, for the year 2023-2024.

[Placed in Library.For (i) to (ix) See No. L.T. 12257/17/24]

I. Notifications of the Ministry of Commerce and Industry

II. Reports and Accounts (2022-23) of various organizations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Sections 3 and 5 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 4990(E)., dated the 20th November, 2023, amending import policy condition of Gold under HS Code 71081200 under Chapter 71 of Schedule —I (Import Policy) of ITC (HS) 2022.
- (2) S.O. 5031(E)., dated the 23rd November, 2023, notifying imposition of Minimum Export Price on export of Onions.
- (3) S.O. 5115(E)., dated the 30th November, 2023, notifying export of certain food commodities, as mentioned therein, through National Cooperative Exports Limited (NCEL).
- (4) S.O. 5182(E)., dated the 7th December, 2023, incorporating Policy condition for export of Non-basmati Rice under HS Code 10063090.
- (5) S.O. 5183(E)., dated the 7th December, 2023, notifying export of Non-basmati White Rice (under HS Code 10063090) to Comoros, Madagascar, Equatorial Guinea, Egypt and Kenya through National Cooperative Exports Limited (NCEL).
- (6) S.O. 5201(E)., dated the 8th December, 2023, amending Export Policy of Onions.
- (7) S.O. 5222(E)., dated the 8th December, 2023, amending export policy

of De-Oiled Rice Bran.

- (8) S.O. 5226(E)., dated the 8th December, 2023, amending Import Policy and Policy Conditions for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC(HS), 2022, Schedule –I (Import Policy).
- (9) S.O. 5317(E)., dated the 12th December, 2023, amending policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (10) S.O. 5351(E)., dated the 15th December, 2023, amending Export Policy of Food Supplements containing botanicals.
- (11) S.O. 5478(E), dated the 28th December, 2023, extending 'Free' Import Policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] [ITC (HS) 0713 31 10] and Tur/Pigeon Peas (Cajanus Cajan) [ITC (HS) 0713 60 00] under ITC (HS) 2022, Schedule – I (Import Policy) till 31.03.2025.
- (12) S.O. 22(E), dated the 1st January, 2024, amending Para 2.31 of the Foreign Trade Policy, 2023.
- (13) S.O. 55(E)., dated the 3rd January, 2024, amending Import Policy and Policy condition of Screws covered under HS code 7318 of Chapter 73 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (14) S.O. 175(E)., dated the 15th January, 2024, amending policy condition of silver covered under Chapter 71 of Schedule –I (Import Policy) of ITC (HS) 2022.

[Placed in Library. For (1) to (14) See No. L.T. 11261/17/24]

II. (1) A copy each (in English and Hindi) of the following papers under sub-section

(1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Fortieth Annual Report and Accounts of the STCL Limited, Bengaluru, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above company.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11406/17/24]

(2) A copy each (in English and Hindi) of the following papers: -

- (i) (a) Thirty-ninth Annual Report and Accounts of the Council for Leather

Exports (CLE), Chennai, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11407/17/24]

- (ii) (a) Sixty-fifth Annual Report and Accounts of the Sports Goods Export Promotion Council (SGEPC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11408/17/24]

- (iii) (a) Fifty-ninth Annual Report and Accounts of the Indian Institute of Foreign Trade (IIFT), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11409/17/24]

- (iv) (a) Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11410/17/24]

I. Notifications of the Ministry of Textiles

II. Report and Accounts (2022-23) of CCIC, New Delhi and related papers

III. Reports and Accounts (2022-23) of various Association, Councils and Institute and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA